NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. **54(ND)/2015** CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 5.09.2016

NAME OF THE COMPANY:

M/s. Cosmos Infra Engineering (India) Ltd.

Vs.

M/s. Tirupati Buildings and Offices Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO. NAME DESIGNATION

REPRESENTATION

SIGNATURE

1. MR. NILAVA BANDYOPADHYAY, ADVOCATE, PETITIONER

Order

The matter was called out in the pre-lunch session and again in the post-lunch session. No one has put in appearance on behalf of respondents. Even on the last hearing, no one had appeared for the respondents. According to the order passed earlier cost was required to be paid. It was further stated that in the absence of non payment of cost the defence of the respondents as per the earlier order, was to be struck off.

2. Accordingly, the defence of the respondents is struck off.

Interim orders to continue.

List for arguments on 03.10.2016.

CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

5th September, 2016 (P.K. Sud)